

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 117

IA Nos. 1251/2023, 1199/2023  
in  
CP (IB) No.25/Chd/Hry/2019  
(Admitted)

**IN THE MATTER OF:**

Naveen Malhotra

...Petitioner

Vs.

Vishal Lakto India Ltd.

...Respondent

**Under Sections:** 9, IBC 2016, 54, Regulations 33 & 34 of IBBI.

Due to paucity of time, the matter could not be taken up today,  
hence the matter is adjourned to 08.08.2024.

Sd/-

Court Officer

Preeti  
02.07.2024